

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2913
ANSWERED ON:24.07.2009
JUVENILE HOMES
Verma Smt. Usha

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of juvenile homes in the country including Delhi alongwith the number of children therein, State-wise;
- (b) whether the Children in these homes have been provided security as per the Juvenile Justice Act; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) The number of juvenile homes in the country, State-wise, as per the information available in the Ministry of Women and Child Development, is given at Annexure. The juvenile homes are set up and maintained by the State Government / UT Administrations under the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006, for juveniles in conflict with law. The Ministry Provides grants to State governments/Union Territory Administrations for setting up and running of some of their homes, including children's homes, shelter homes, observation homes and special homes. State-wise details of beneficiaries assisted under the scheme are available at Ministry's website www.wcd.nic.in. The Ministry does not maintain data regarding children in specific types of homes.

(b) & (c) The State Government / UT Administrations are required to run these homes as per provisions of the Juvenile Justice Act. State Governments/ UT Administrations have been advised to comply with the provisions of the Act.